

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 04**  
**(IB)-2286(PB)/2019**

**IN THE MATTER OF:**

Xander Finance Pvt. Ltd.

.... Applicant/petitioner

v.

Delhi Baroda Road Carrier Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 20.09.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner

Mr. Kunal Godhwani, Adv.

For the Respondent

-

**ORDER**

Ld. Counsel for the petitioner requests for adjourning the matter stating that the corporate debtor has approached for settlement. In view of the same matter is adjourned to 15.10.2019.

sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**

20.09.2019  
Ritu Sharma